

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Srinagar)

ORDER

No: 1097 of 2026/RG

Dated: 15.07.2026

Every now and then, it is being observed that Orders, Notifications, Circulars and other important communications uploaded on the official website of the High Court of J&K and Ladakh, which require immediate kind perusal by the Hon'ble Judges, are not brought to the notice of their Lordships promptly, thereby causing lot of inconvenience to their Lordships. Resultantly, the very purpose of uploading such information on the official website gets defeated.

In the above backdrop, all the Secretaries/Private Secretaries attached to the Hon'ble Judges are hereby impressed upon to check the official website of the High Court on regular basis and place such Notifications/ Orders/Circulars before the Hon'ble Judges with whom they are attached, with utmost promptness for kind information/perusal of their Lordships.

Any slackness, in this regard, shall be viewed seriously and shall invite appropriate disciplinary action.


(M.K. Sharma)
Registrar General

No: 31145-61/RG/GS

Dated: 15.07.2026

Copy to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;
2. Secretary to Hon'ble Mr./Mrs. Justice _____;
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar for information.
4. Registrar Judicial, High Court Wing Jammu/Srinagar for information and with the request to circulate the same among all the concerned for compliance.
5. Incharge NIC, High Court of J&K and Ladakh, Jammu/Srinagar for uploading the same on the official website of High Court.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.
7. Order file.


Registrar General